

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(CAA)-31(PB)/2017**

**IN THE MATTER OF:**

Axiom Commodore Pvt. Ltd.  
& Daniel Tradex Ltd. with  
Cartel Finance & Investment Pvt. Ltd.

.....Petitioner

SECTION: Under Section 230/232 of the Companies Act

**Order delivered on 07.12.2017**

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

**R. VARADHARAJAN**  
**Hon'ble Member (Judicial)**

For the Applicant / Petitioner :	Mr. Pradeep Mittal, Ms. Deepika Dixit, Adv.
For the Respondent :	
For the ROC :	Mr. Manish Raj, Company Prosecutor
For the OL, Delhi :	Mr. Amish Tandon, Mr. Ajeyo Sharma, Adv.
For the Income Tax Deptt. :	Ms. Lakshmi Gurung, Standing Counsel

**Order**

Learned Standing Counsel of the Income Tax Department prays for and is granted three weeks' time to file reply. Let reply be filed by the Income Tax Department within three weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 10<sup>th</sup> January, 2018.

Sd/-  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

Sd/-  
R. VARADHARAJAN  
Member (Judicial)